

IN THE COURT OF MS. VIBHA RANA, JMIC, LUDHIANA UID
NO. PB0622.

CRM no. 1680/2025.

Devinder Singh Kalra,

Vs.

1. Meta Platforms Inc. (Facebook)
2. Google LLC (YouTube)
3. X Corp. (Twitter)
4. SHO, Police Station Division No. 4, Ludhiana
5. Cyber Crime In-Charge, District Ludhiana.

APPLICATION UNDER RULE 3(1)(d) and 3(2)
(b) OF THE INFORMATION TECHNOLOGY
(INTERMEDIARY GUIDELINES AND DIGITAL
MEDIA ETHICS CODE) RULES, 2021, READ
WITH SECTION 90 OF THE BHARATIYA
NAGARIK SURAKSHA SANHITA, 2023,
SEEKING REMOVAL OF DEFAMATORY AND
UNLAWFUL CONTENT FROM SOCIAL
MEDIA PLATFORMS.

Present: Sh. Vikram Singh Adv, for applicant

Order:

1. The present application has been filed by the applicant, Devinder Singh Kalra, a social activist and law-abiding citizen, who invokes his locus standi to approach this Court in public interest, seeking urgent directions for the removal of certain links and video content uploaded on various social media platforms. The said content allegedly contains AI-generated impersonated/voice cloned audio and visuals targeting law enforcement personnel and portraying defamatory material that is not only misleading but also capable of disturbing public order and undermining the institutional integrity of the police force. The applicant asserts that the nature of the content and its widespread circulation pose a serious threat to societal peace and public trust in law enforcement institutions, thereby justifying judicial intervention even in the absence of direct personal injury.

2. The applicant has placed on record specific URLs posted across YouTube, Facebook, and X (formerly Twitter) platforms. The content in question has been submitted to this Court in a pen drive marked as Annexure A. Upon prima facie consideration, the videos include digitally manipulated audio and visuals that appear to portray real-life law enforcement personnel in a negative and fabricated light. The applicant has enclosed with the application several URLs and corresponding downloaded versions of videos contained in a pen drive, which are alleged to carry defamatory and misleading content involving impersonation of a senior police officer demanding sexual favours. The Court has carefully

perused the content of the videos and posts hosted on the following platforms:

YouTube (Google LLC):

1. <https://www.youtube.com/watch?si=7BEdStLl69aAQ4Ku&v=t5r9FXGL0Tg&feature=youtu.be>
2. https://www.youtube.com/shorts/b5mmUA0Rp_E?feature=shared
3. https://www.youtube.com/watch?si=u1FuaxgVxJ2QTfR_&v=l4bcb7T_7sQ&feature=youtu.be
4. <https://www.youtube.com/watch?v=pGXENiwZtnU>
5. <https://www.youtube.com/watch?v=pYeYu9xtsog>
6. https://www.youtube.com/shorts/b5mmUA0Rp_E
7. https://www.youtube.com/watch?si=vxSM8pwgnrLb_nw4&v=YqqYK1yDCpg&feature=youtu.be
8. https://www.youtube.com/live/KuSpVfN4vWw?si=BAcYQ_xsucWJXZeK
9. <https://www.youtube.com/live/KuSpVfN4vWw?si=KNiSFa4MnV-SnLlE>
10. <https://www.youtube.com/watch?si=CrjrspMQpXG3xlXv&v=aV8eA8e9zRA&feature=youtu.be>
11. <https://www.youtube.com/watch?si=jF7CcD5E40i-B9n3&v=PHn3wflY52M&feature=youtu.be>
12. <https://www.youtube.com/live/Elz5kw8Hhm4>

13. https://www.youtube.com/shorts/b5mmUA0Rp_E?feature=shared
14. [https://www.youtube.com/watch?
si=P2ACKVN7tYDRoe2k&v=1yAwcMbE2MM&feature=youtu.be](https://www.youtube.com/watch?si=P2ACKVN7tYDRoe2k&v=1yAwcMbE2MM&feature=youtu.be)
15. [https://www.youtube.com/watch?si=76cW-
ueZHptU4STY&v=pYeYu9xtsog&feature=youtu.be](https://www.youtube.com/watch?si=76cW-ueZHptU4STY&v=pYeYu9xtsog&feature=youtu.be)
16. <https://www.youtube.com/watch?v=pYeYu9xtsog>
17. [https://www.youtube.com/watch?
si=dNI5_2qUkgoM4mLo&v=hbYa-8bMVMk&feature=youtu.be](https://www.youtube.com/watch?si=dNI5_2qUkgoM4mLo&v=hbYa-8bMVMk&feature=youtu.be)
18. [https://www.youtube.com/watch?
v=pYeYu9xtsog&feature=youtu.be](https://www.youtube.com/watch?v=pYeYu9xtsog&feature=youtu.be)
19. https://www.youtube.com/watch?v=l4bcb7T_7sQ
20. [https://www.youtube.com/watch?si=U9hwmh-
&v=1mISMBVU8bY&feature=youtu.be](https://www.youtube.com/watch?si=U9hwmh-&v=1mISMBVU8bY&feature=youtu.be)
21. [https://www.youtube.com/watch?si=6wNcbaq_o2-
fU4Yg&v=t5r9FXGL0Tg&feature=youtu.be](https://www.youtube.com/watch?si=6wNcbaq_o2-fU4Yg&v=t5r9FXGL0Tg&feature=youtu.be)
22. <https://www.youtube.com/watch?v=YiyV2OSktnI>
23. <https://www.youtube.com/watch?v=PHn3wflY52M>
24. <https://www.youtube.com/watch?v=O7G9L96xJBw>
25. <https://www.youtube.com/watch?v=bMulwCr4epg>
26. <https://youtu.be/YcAvAXmVvNs?si=AiDKCINXhrYaWhl1>
27. <https://youtu.be/PHn3wflY52M?si=jF7CcD5E40i-B9n3>
28. <https://youtu.be/aV8eA8e9zRA?si=CrjrspMQpXG3xlXv>

29. <https://youtu.be/VRY1LUzp2RE?si=PKfdrQeUgMderiIl>

Facebook (Meta Platforms):

1. <https://www.facebook.com/SukhpalKhairaINC/videos/ਦੋਸਤੋ-ਕਾਂਸਟੇਬਲ-ਅਮਨਦੀਪ-ਕੌਰ-ਦੀ-ਸ਼ਰਮਨ ਕ-ਗਿਫ਼ਤ ਰੀ-ਨੋ-aap-ਸਰਕ ਰ-ਦੇ ਨਗ਼ਸ਼ਆਂ-ਗ਼ਿਰ ੁੱਧ-ਜੰ/652584050853760/?>
2. <https://www.facebook.com/publicsevatv/videos/695731192802789/?rdid=Vb79FKY86VsS61pn#>
3. https://www.facebook.com/story.php?story_fbid=1171556635021895&id=100065027070743&mibextid=wwXIfr&rdid=1RgXT882EKbC1gK8&share_url=https%3A%2F%2Fwww.facebook.com%2Fshare%2Fv%2F161Dho6Vit%2F%3Fmibextid%3DwwXIfr#
4. <https://www.facebook.com/fnewspunjab/videos/1869979757141052/?fs=e&mibextid=UalRPS&rdid=bF1DmwPh9Qd0Rbb3#>
5. <https://www.facebook.com/reel/1000128735034774>
6. <https://www.facebook.com/reel/1338713230767880>

7. <https://www.facebook.com/reel/516322134675255>
8. <https://www.facebook.com/reel/983188320202975>
9. <https://www.facebook.com/watch/?mibextid=wwXIfr&v=1097299032200479&rdid=9nlzFYNC9iRvk8U1>
10. <https://www.facebook.com/watch/?mibextid=wwXIfr&v=672009732010744&rdid=k7IlqKfxoB31vLfG>
11. <https://www.facebook.com/watch/?mibextid=wwXIfr&v=9794084553977197&rdid=QreujiFg3nyanb6S>
12. <https://www.facebook.com/share/v/161Dho6Vit/?mibextid=wwXIfr>
13. <https://www.facebook.com/SukhpalKhairaINC/videos/652584050853760>
14. <https://www.facebook.com/watch/?mibextid=wwXIfr&v=3972525799735018&rdid=DMR4iZ5TRTGdVwzu>
15. https://www.facebook.com/story.php?story_fbid=1171556635021895&id=100065027070743&mibextid=wwXIfr&rdid=dYsd5ErCoiyerLb5&share_url=https%3A%2F%2Fwww.facebook.com%2Fshare%2Fv%2F161Dho6Vit%2F%3Fmibextid%3DwwXIfr#

16. https://www.facebook.com/story.php?story_fbid=1171556635021895&id=100065027070743&mibextid=wwXIfr&rdid=fPuEsSyzzfkM0IX8&share_url=https%3A%2F%2Fwww.facebook.com%2Fshare%2Fv%2F161Dho6Vit%2F%3Fmibextid%3DwwXIfr#
17. <https://www.facebook.com/watch/?mibextid=wwXIfr&v=1701597610734722&rdid=NoJL1vbJJCdnHdmd>
18. <https://www.facebook.com/reel/983188320202975>
19. <https://www.facebook.com/watch/?mibextid=wwXIfr&v=9794084553977197&rdid=CkffQ5asubYmb rGQ>
20. <https://www.facebook.com/watch/?mibextid=wwXIfr&v=9794084553977197&rdid=DD2cw4WJVgV TkXtO>
21. <https://www.facebook.com/watch/?mibextid=wwXIfr&v=672009732010744&rdid=YhgLIop4PW5e5 mtj>
22. <https://www.facebook.com/watch/?mibextid=wwXIfr&v=672009732010744&rdid=OPVogg4Hye49nz Kr>
23. <https://www.facebook.com/watch/?mibextid=wwXIfr&v=9794084553977197&rdid=77kObbFyWEsp GWiN>

24. <https://www.facebook.com/share/v/16BxKF9JYZ/?mibextid=wwXIfr>
25. <https://www.facebook.com/share/v/161Dho6Vit/?mibextid=wwXIfr>
26. <https://www.facebook.com/SukhpalKhairaINC/videos/6525840508537>

Twitter (X Corp.):

1. https://x.com/TheNewIndian_in/status/1908175375529562330?t=yyhepoyntatNixGGLpv2FA&s=08
2. <https://x.com/SukhpalKhaira/status/1908380155510214862>
3. https://x.com/TheNewIndian_in/status/1908175375529562330
4. <https://x.com/DeepikaBhardwaj/status/1908830624267317269?s=08>

Instagram Link:

1. <https://www.instagram.com/reel/DIBDFtwNn6e/?igsh=bHI1dnc3NmtqYnl3>

Digital News Channel Facebook Video:

1. <https://www.facebook.com/share/v/IDVj9CrPjz/>

3. Learned Counsel for the applicant vehemently argued that the content in question, as reflected in the impugned videos, is not only false and defamatory but also appears to be generated using artificial intelligence tools that enable voice cloning. It was submitted that the

audio clip being circulated is highly suspicious in nature due to its mechanical tone, unnatural modulation, and uniform pitch, all of which are indicative of a synthetically generated or digitally manipulated audio recording. Counsel contended that the entire exercise is a deliberate attempt to malign and defame the image of a public institution, namely the police force / law enforcement agency, under the garb of freedom of speech, without any supporting evidence or verification. It was further urged that such content, if allowed to remain online, has the potential to severely damage public trust in state institutions, provoke social unrest, and disrupt public peace and order. Counsel referred to the increasing global concern regarding deepfake technology and AI voice synthesis/voice cloning arguing that the audio in question falls within that category and that immediate judicial intervention is required to prevent further harm.

4. This Court has carefully considered the arguments advanced by Learned Counsel for the applicant and finds them to be well-founded and persuasive in the facts of the present case. The manner in which the impugned audio has been presented across the viral videos—without any disclosure of source, authentication, or official verification—combined with its uniform pitch, mechanical tone, and lack of natural conversational cadence, supports the applicant’s claim that the audio is likely to be AI-generated synthetic speech.

5. This Court is cognizant of the growing concern around the misuse of publicly available artificial intelligence tools, such as Resemble.AI, ElevenLabs, and Descript, which can clone human voices with high

precision. The features of the audio clip as heard in the impugned content bear the typical signs of voice synthesis: absence of tonal variation, disconnected phrasing, and speech uniformity inconsistent with natural human interaction. In light of these attributes, and in absence of any credible attribution or legal authentication, this Court draws a reasonable inference that the content is digitally manipulated with the intent to mislead.

6. Accordingly, the Court is inclined to accept the argument that such content, being *prima facie* defamatory and impersonative in nature, does not fall within the scope of protected speech or public interest journalism. Rather, it constitutes targeted and unauthenticated character assassination, warranting judicial intervention to prevent further dissemination and to safeguard the dignity of public institutions and societal peace.

7. Upon perusal of the impugned videos and links presented before this Court, it appears that the content in question contains material that is *prima facie* defamatory in nature and involves impersonation of a private individual. These videos make use of digitally altered or AI-generated audio and visuals to portray the person in an extremely negative light before the public. This portrayal, amplified through commentary and widespread circulation, amounts to targeted online character assassination. The dissemination of such unverified content on social media platforms serves no public interest and appears to be driven more by malice and the pursuit of sensationalism than any genuine news value. Rather than performing a legitimate public function, these videos publicly ridicule and undermine the dignity of the person concerned, while also

damaging the morale of police personnel / law enforcement agencies in general.

8. This Court further notes that publicly available AI-based voice cloning tools such as Resemble.AI, ElevenLabs, and Descript (Overdub) allow for realistic replication of any individual's voice using minimal audio samples. These tools operate on speech synthesis algorithms capable of reproducing tone, pitch, speech patterns, and modulation that are nearly indistinguishable from human speech. Their widespread public availability makes it possible for unauthenticated voice clips to be created and circulated, such as the one forming the basis of the impugned content in this case. In the absence of lawful verification, the said audio in the viral videos appears to this Court to be digitally manipulated and synthetically generated using such AI tools.

9. This Court notes that the impugned videos contain an audio track that appears highly suspicious in nature. The manner in which the audio has been presented—without any verifiable source, authentication, or legal verification—along with its uniform tone, mechanical pitch, and clear disconnect from organic conversation structure, creates a strong presumption of it being digitally manipulated or synthetically generated using artificial intelligence tools. It is thus viewed as a fabricated piece of content circulated with malicious intent to defame and discredit public institutions, particularly the police force / law enforcement agency.

10. Further, upon perusal of the submitted YouTube links and associated metadata, it appears that some of the channels/accounts involved in the circulation of the impugned content are hosted or

registered outside India. The operation of such platforms or handlers from foreign jurisdictions, who are not directly subject to Indian accountability standards, creates a regulatory vacuum and poses a grave threat to national integrity and public law and order. This unchecked dissemination of unauthentic, manipulated, or defamatory content through extraterritorial sources can cause public unrest and disturb societal peace, especially when there exists no reliable mechanism to verify or prevent such actions under domestic law.

11. The propagation of such material is capable of provoking public outrage, deteriorating police-public trust, and disturbing law and order. The unauthenticated nature of the content, its targeted tone, and sensational presentation on mass-view platforms like YouTube, Facebook, and X makes it necessary for this Court to intervene in the interest of justice. It is also relevant that these videos do not fall within the protection of fair reporting or ethical journalism, as they neither cite verified sources nor appear backed by public interest considerations. In fact, such content only appears to have been published with malicious intent and may potentially incite public enmity against state institutions.

12. This Court is of the considered opinion that such content, if permitted to remain accessible to the public, could have a severe impact on the faith and confidence of the general public in the functioning and credibility of public institutions / law enforcement agencies. The unchecked publication of such targeted, defamatory, and impersonated content on mass platforms like YouTube, Facebook, and X can also lead to erosion of trust in policing and governance, especially when such

impersonation is framed as authentic. Hence, this Court finds that the continuation of such posts and videos online is detrimental to societal harmony and discipline.

In support of this conclusion, reliance is placed upon the judgment of the **Hon'ble Supreme Court in Shreya Singhal v. Union of India, (2015) 5 SCC 1**, where the Court held as follows:

“The intermediary, upon receiving actual knowledge from a court order... is bound to expeditiously remove or disable access to that material. This would protect the intermediary from any liability concerning that content.”

Similarly, the **Hon'ble Supreme Court in Subramanian Swamy v. Union of India, (2016) 7 SCC 221**, observed:

“Reputation of one cannot be allowed to be crucified at the altar of the other's right of free speech. The balance of freedom of expression and reputation is to be struck in accordance with the law.”

Further, in **Jagjit Singh v. State of Punjab, 2021 SCC OnLine P&H 926**, the **Hon'ble Punjab & Haryana High Court** remarked:

“The right to criticize does not extend to a right to defame. The use of digital platforms to harass or malign an individual cannot be permitted under the garb of public discourse.”

13. This Court finds that the posting, sharing, and circulation of such content amounts to a misuse of digital platforms for defamation, impersonation, and malicious targeting. The acts prima facie attract offences under Section 66D, 66E, and 67 of the Information Technology

Act, 2000; Section 356 and 357 of the Bharatiya Nyaya Sanhita, 2023; and attract a reasonable ground for passing an injunctive order to remove such content under Rule 3 of the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021.

14 In view of the totality of facts, legal analysis, and the compelling need to prevent circulation of unverified and impersonated defamatory content, and to maintain public confidence in law enforcement agencies, to maintain law and order in the state and to preserve societal peace, the following directions are hereby issued:

i. **Meta Platforms Inc.** is directed to forthwith remove and disable access to all the impugned videos and posts hosted on Facebook and Instagram as listed above. It shall also ensure that no re-upload, repost, tag, or circulation of same content or any content of similar nature is permitted on its platforms, particularly if the same relates to the person, persons, or institution depicted in the said impugned content and is unverified, unauthentic, ingenuine, defamatory, or created with malafide intent.

ii. **Google LLC (YouTube)** is directed to immediately remove, block, and disable public access to the impugned YouTube videos listed herein. It shall further ensure that no video of the same or similar nature—whether in the form of re-upload, edited form, shorts, or as a reaction—is allowed to be published or circulated unless duly verified, authentic, and in public interest, free from malice or defamation and in accordance with law.

iii. **X Corp. (formerly Twitter Inc.)** is directed to remove the impugned tweets and videos from its platform as detailed above. The platform shall

take adequate preventive steps to ensure that no similar defamatory, impersonated, or misleading content concerning the same individual(s) or institution(s) is uploaded or shared in the future.

iv. **Independent digital news platforms**, including any registered or unregistered digital news publishers, web-based portals, or mobile applications, who may have hosted, embedded, or circulated the impugned content or any similar material, whether on their own websites or via third-party platforms, are directed to remove such content immediately and to desist from any further publication, dissemination, or circulation of the same or related material in any form, of such unauthenticated, defamatory, or impersonated content in any manner.

v. It is further directed that no person, group, page, handler, or digital entity shall post, repost, tag, upload, or circulate the impugned content or any content of similar nature concerning the same individual(s) or institution(s), if the same is unauthenticated, unverified, fabricated, or intended to malign, defame, or damage the dignity of any person or institution, especially the law enforcement agency.

vi. The In-charge, State Cyber Crime Division, Mohali, is hereby directed to take immediate steps to implement and monitor compliance with this order. The intermediary platforms are further directed to comply with Rule 3 of the IT Rules, 2021 and Section 90 of the BNSS, 2023.

vii. Separate list of links order to be removed from the concerned platforms are also annexed herewith for the sake of convenience as annexure A. It be read as part of this order

viii. Non-compliance shall be treated as violation of this judicial order.

Application disposed of accordingly.

Vibha Rana
Judicial Magistrate Ist
Class, Ludhiana,
07.04.2025/UID PB 0622.

Jasdeep Singh, Stenographer-II

Directly Dictated.

YouTube (Google LLC):

1. [https://www.youtube.com/watch?
si=7BEdStLl69aAQ4Ku&v=t5r9FXGL0Tg&feature=youtu.be](https://www.youtube.com/watch?si=7BEdStLl69aAQ4Ku&v=t5r9FXGL0Tg&feature=youtu.be)
2. https://www.youtube.com/shorts/b5mmUA0Rp_E?feature=shared
3. [https://www.youtube.com/watch?
si=u1FuaxgVxJ2QTfR_&v=14bcb7T_7sQ&feature=youtu.be](https://www.youtube.com/watch?si=u1FuaxgVxJ2QTfR_&v=14bcb7T_7sQ&feature=youtu.be)
4. <https://www.youtube.com/watch?v=pGXENiwZtnU>
5. <https://www.youtube.com/watch?v=pYeYu9xtsog>
6. https://www.youtube.com/shorts/b5mmUA0Rp_E
7. [https://www.youtube.com/watch?
si=vxSM8pwgnrLb_nw4&v=YqqYK1yDCpg&feature=youtu.
be](https://www.youtube.com/watch?si=vxSM8pwgnrLb_nw4&v=YqqYK1yDCpg&feature=youtu.be)
8. [https://www.youtube.com/live/KuSpVfN4vWw?
si=BAcYQ_xsucWJXZeK](https://www.youtube.com/live/KuSpVfN4vWw?si=BAcYQ_xsucWJXZeK)
9. [https://www.youtube.com/live/KuSpVfN4vWw?si=KNiSFa4MnV-
SnLlE](https://www.youtube.com/live/KuSpVfN4vWw?si=KNiSFa4MnV-SnLlE)
10. [https://www.youtube.com/watch?
si=CrjrspMQpXG3xlXv&v=aV8eA8e9zRA&feature=youtu.be](https://www.youtube.com/watch?si=CrjrspMQpXG3xlXv&v=aV8eA8e9zRA&feature=youtu.be)
11. [https://www.youtube.com/watch?si=jF7CcD5E40i-
B9n3&v=PHn3wflY52M&feature=youtu.be](https://www.youtube.com/watch?si=jF7CcD5E40i-B9n3&v=PHn3wflY52M&feature=youtu.be)
12. <https://www.youtube.com/live/Elz5kw8Hhm4>
13. https://www.youtube.com/shorts/b5mmUA0Rp_E?feature=shared
14. [https://www.youtube.com/watch?
si=P2ACKVN7tYDRoe2k&v=1yAwcMbE2MM&feature=yout
u.be](https://www.youtube.com/watch?si=P2ACKVN7tYDRoe2k&v=1yAwcMbE2MM&feature=youtu.be)
15. [https://www.youtube.com/watch?si=76cW-
ueZHptU4STY&v=pYeYu9xtsog&feature=youtu.be](https://www.youtube.com/watch?si=76cW-ueZHptU4STY&v=pYeYu9xtsog&feature=youtu.be)
16. <https://www.youtube.com/watch?v=pYeYu9xtsog>

17. https://www.youtube.com/watch?si=dNI5_2qUkgoM4mLo&v=hbYa-8bMVMk&feature=youtu.be
18. <https://www.youtube.com/watch?v=pYeYu9xtsog&feature=youtu.be>
19. https://www.youtube.com/watch?v=l4bcb7T_7sQ
20. <https://www.youtube.com/watch?si=U9hwmh-&v=1mISMBVU8bY&feature=youtu.be>
21. https://www.youtube.com/watch?si=6wNcbaq_o2-fU4Yg&v=t5r9FXGL0Tg&feature=youtu.be
22. <https://www.youtube.com/watch?v=YiyV2OSktnI>
23. <https://www.youtube.com/watch?v=PHn3wflY52M>
24. <https://www.youtube.com/watch?v=O7G9L96xJBw>
25. <https://www.youtube.com/watch?v=bMulwCr4epg>
26. <https://youtu.be/YcAvAXmVvNs?si=AiDKClNXhrYaWhl1>
27. <https://youtu.be/PHn3wflY52M?si=jF7CcD5E40i-B9n3>
28. <https://youtu.be/aV8eA8e9zRA?si=CrjrspMQpXG3xlXv>
29. <https://youtu.be/VRY1LUzp2RE?si=PKfdrQeUgMderiIl>

Facebook (Meta Platforms):

1. <https://www.facebook.com/SukhpalKhairaINC/videos/ਦੋਸਤੋ-ਕ ਾ ਾ ਸਟੇਬਲ-ਅਮਨਦੀਪ-ਕਰੋ-ਦੀ-ਸ਼ਰਮਨ ਕ-ਗ੍ਰਿਫਤ ਰੀ-ਨੇ-aap-ਸਰਕ ਰ-ਦ-ੋਨਰਸਸਆ -ਰਸਗ੍ਰਾਰ ੁੱਧ -ਜ/ਾ 652584050853760/?>
2. <https://www.facebook.com/publicsevatv/videos/695731192802789/?rldid=Vb79FKY86VsS61p>
3. https://www.facebook.com/story.php?story_fbld=1171556635021895&ld=10006502707074

3&mibextid=wwXIfr&rdid=1RgXT882EKbC1gK8&share_url=https%3A%2F%2Fwww.facebook.c

om%2Fshare%2Fv%2F161Dho6Vit%2F%3Fmibextid%3DwwXIfr#

4. <https://www.facebook.com/fnewspunjab/videos/1869979757141052/?fs=e&mibextid=UalRP>

S&rdid=bF1DmwPh9Qd0Rbb3#

5. <https://www.facebook.com/reel/1000128735034774>

6. <https://www.facebook.com/reel/1338713230767880>

7. <https://www.facebook.com/reel/516322134675255>

8. <https://www.facebook.com/reel/983188320202975>

9. <https://www.facebook.com/watch/?mibextid=wwXIfr&v=1097299032200479&rdid=9nlzFYNC>

9iRvk8U1

10. <https://www.facebook.com/watch/?mibextid=wwXIfr&v=672009732010744&rdid=k7IlqKfxoB>

31vLfG

11. <https://www.facebook.com/watch/?mibextid=wwXIfr&v=9794084553977197&rdid=QreujiFg>

3nyanb6s

12. <https://www.facebook.com/share/v/161Dho6Vit/?mibextid=wwXIfr>

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14. <https://www.facebook.com/watch/?mibextid=wwXIfr&v=3972525799735018&rdid=DMR4iZ5>

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15. https://www.facebook.com/story.php?story_fbid=1171556635021895&id=10006502707074

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m%2Fshare%2Fv%2F161Dho6Vit%2F%3Fmibextid%3DwwXIfr#

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19.https://www.facebook.com/watch/?

mibextid=wwXIfr&v=9794084553977197&rdid=CkffQ5as

ubYmbrGQ

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mibextid=wwXIfr&v=9794084553977197&rdid=DD2cw4

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mibextid=wwXIfr&v=672009732010744&rdid=YhgLIop4P

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Twitter (X Corp.):

1. [https://x.com/TheNewIndian_in/status/1908175375529562330?](https://x.com/TheNewIndian_in/status/1908175375529562330?t=yyhepoyntatNixGGLpv2FA)
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Instagram Link:

1. <https://www.instagram.com/reel/DIBDFtwNn6e/?igsh=bHI1dnc3NmtqYnl3>

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1. <https://www.facebook.com/share/v/1DVj9CrPjz/>